

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 60 OF 2025

IN THE MATTER OF:

JHADESWAR PRADHAN

...APPLICANTS

VERSUS

STATE OF ODISHA AND OTHERS

...RESPONDENTS

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RESPONDENT

THROUGH:

Varun Mishra

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PLACE: NEW DELHI

DATE: 21.08.2025



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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JHADESWAR PRADHAN

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§

**ACTION TAKEN REPORT ON BEHALF OF THE RESPONDENTS NO.3 FILED IN
COMPLIANCE WITH ORDER DATED 08.07.2025 IN O.A
No.60/2025/EZ/(I.A.No.56/2025/EZ)**

MOST RESPECTFULLY SHOWETH:

1. The present Action Taken Report is being filed on behalf of the Respondent No. 3 pursuant to the order dated 08.07.2025 passed by this Hon'ble Tribunal, whereby this Hon'ble Tribunal had directed as under:

“12. We further direct the State Respondents to file the Action Taken Report with regard to the recovery of Environmental Compensation.”

2. That pursuant to the above order the Respondent No. 3, issued a communication bearing Letter No. 3248 dated 10.07.2025, directing the concerned authorities namely, Additional District Magistrate, Revenue, Sundargarh, the Additional Chief Environmental Scientist & Regional Officer, Rourkela, the Sr. Scientist, State Environmental Impact Assessment Authority (“SEIAA”), Odisha, the Deputy Director of Mines, Rourkela & the Tahasildar, Bonai to ensure recovery of Environmental Compensation amounting to Rs. 25,41,188/- (Rupees Twenty-Five Lakh Forty-One Thousand One Hundred Eighty-Eight only) from

Subhamkar Mohapatra
COLLECTOR, SUNDARGARH



X

the lessee of M/s Tendra Sand Bed-II, Smt. Rashmi Rekha Sahu, in compliance with the order of this Hon'ble Tribunal. A copy of the aforesaid letter is annexed herewith and marked as **Annexure-A**.

3. Pursuant to the above letter, the Deputy Director of Mines, Rourkela Circle, *vide* Letter No. XIV-66/2024- 2768 dated 20.08.2025, directed Smt. Rashmi Rekha Sahu to deposit the said Environmental Compensation of R\$. 25,41,188/- under the prescribed Head of Account: 0853-Non-Ferrous Mining and Metallurgical Industries, 102-Mineral Concession, Rents and Royalties on or before 04.09.2025, failing which appropriate action shall be initiated against her. A copy of the said communication is annexed herewith and marked as **Annexure-B**.
4. It is submitted that necessary steps have been initiated by the State Respondents for enforcement and recovery in compliance with the order dated 08.07.2025 passed by this Hon'ble Tribunal.

Subham Kava Mohapatra
COLLECTOR, SUNDARGARH

RESPONDENT

THROUGH:

Varun Mishra

**VARUN MISHRA & ASHAR HUSSAIN
PANEL COUNSEL FOR THE RESPONDENT
A-21, BASEMENT, JANGPURA EXTENSION,
NEW DELHI – 110014
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EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 60 OF 2025

IN THE MATTER OF:

JHADESWAR PRADHAN

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VERSUS

STATE OF ODISHA AND OTHERS

...RESPONDENTS

Before **SMT. PRAVATI JOSHI**
NOTARY, SUNDARGARH

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.3

I, Dr. Subhankar Mohapatra, S/o Sh. Karunakar Mohapatra, aged about 35 years and at present working as District Collector Sundargarh do solemnly affirm and state as under.

1. That I am the Opposite Party No. 3 in the present case and am well conversant with the facts and circumstances of the present case, as such I am competent to swear this present affidavit.
2. That I have read the accompanying Action taken Report and state that the contents of the same are true to the best of my knowledge and belief and believed by me to be true.
3. That I further state that the documents filed along with the Action Taken Report are true copies of their respective originals.

Smt. Pravati Joshi, Notary
Sundargarh Govt. Of Odisha
REGD No ON- 08/2018
EXP. ONDT- 21/11/2028
Sl. No. 6480 Date 20/08/2025

Subhankar Mohapatra
DEPONENT
COLLECTOR, SUNDARGARH

VERIFICATION

Solemnly verified at Sundargarh on this the 20th day of August 2025 that the contents of my above-mentioned affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

deponent(s) being personally known
to me Solemnly Affirmed and
Declared the truthness of the contents

Subhankar Mohapatra
DEPONENT
COLLECTOR, SUNDARGARH

Smt. Pravati Joshi, Notary
Sundargarh, Govt. of Odisha
REGD. No. ON-08/2018



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Court Matter/Urgent

ଜିଲ୍ଲାପାଳ ଓ ଜିଲ୍ଲା ମାଜିଷ୍ଟ୍ରେଟ୍ କ୍ଷେତ୍ର କାର୍ଯ୍ୟାଳୟ, ସୁନ୍ଦରଗଡ଼
 OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, SUNDARGARH
 (JUDICIAL SECTION)
 E-mail: dm-sundargarh@nic.in, dcjudicialsng@gmail.com, FAX-06622-273166, PIN- 770001

No. 3248

Date. 10.07.2025

To,

The Additional District Magistrate, Revenue, Sundargarh
The Addl. Chief Environmental Scientist & Regional Officer,
Rourkela
The Sr. Scientist, State Environmental Impact Assessment
Authority (SEIAA), Odisha
The Deputy Director of Mines, Rourkela
The Tahasildar, Bonai

Sub: Order dtd. 08.07.2025 passed in O.A No. 60/2025/EZ (I.A No.56/2025/EZ) filed by Jhadeswar Pradhan Vrs State of Odisha & others.

Sir,

In enclosing herewith a copy of Order dtd. 08.07.2025 passed in O.A No. 60/2025/EZ (I.A No.56/2025/EZ) filed by Jhadeswar Pradhan Vrs State of Odisha & others, I am to request you to ensure the recovery of Environmental Compensation amount of Rs. 25,41,188.00/- (Rupees Twenty-Five Lakh Forty One Thousand one hundred eighty-eight only) from the Lessee of M/s Tendra Sand Bed-II, i.e Smt. Rashmi Rekha Sahu, At-Singsal, Po-Amgaon, PS-Barkote, Dist-Deogarh for compliance of the aforesaid order and furnish compliance to the undersigned at an earliest .

Yours faithfully,


 Addl. District Magistrate,
 Sundargarh



By e-mail / By Speed Post

**OFFICE OF THE DEPUTY DIRECTOR OF MINES: ROURKELA CIRCLE, ROURKELA
STEEL & MINES DEPARTMENT, GOVT. OF ODISHA
At/PO: Rourkela, Dist. Sundargarh-769012
Mail: ddm.rourkela@orissaminerals.gov.in**

No.XIV-66/2024 2768 / Mines, Dt. 20.08.2025

To

Smt. Rashmi Rekha Sahu,
W/o- Karunakar Sahu,
At: Singal, P.O.: Amgaon,
P.S. Barkote, Dist: Deogarh,
PIN: 768110.

Sub: Order Dt:08.07.2025 passed in O.A. No.60/2025/EZ (I.A.No.56/2025/EZ) filed by Jhadeswar Pradhan Vrs State of Odisha & others.

Ref: Letter No.3248, Dt:10.07.2025 of Addl. District Magistrate, Sundargarh.

Sir,

In inviting a reference to the letter on the subject cited above, I am to say, as per order Dt: 08.07.2025 passed in O.A. No.60/2025/EZ/(I.A.No.56/2025/EZ) before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkatta, you are liable to deposit Environmental Compensation amount of Rs.25,41,188/- (Rupees Twenty-five Lakh Forty-one thousand One hundred eighty-eight) only in respect of your Tendra Sand Bed-II under the following Head of account.

As such, you are hereby directed to deposit the above dues latest by **dt.04.09.2025** falling which appropriate action shall be taken against you.

Yours faithfully,

[Signature]
Deputy Director of Mines,
Rourkela.

Head of account :

**No.0853 -Non-Ferrous Mining and Metallurgical Industries-
102-Mineral Concession, Rents and Royalties.**

Memo No. 2769 / Mines, Dt. 20.08.2025

Copy forwarded to the Additional District Magistrate, (Revenue) for information and necessary action with reference to the letter No.3248, Dt:10.07.2025.

[Signature]
Deputy Director of Mines,
Rourkela

Memo No. 2770 (4) / Mines, Dt. 20.08.2025

Copy forwarded to the Addl. Chief Environment Scientist & Regional Officer, Rourkela/ Sr. Scientist, State Environment Impact Assessment Authority(SEIAA), Odisha/ Tahasildar, Bonai/ Mining Officer-cum-Competent Authority, Bonai for information and necessary action with reference to the letter No.3248, Dt:10.07.2025 of Addl. District Magistrate, Sundargarh

[Signature]
Deputy Director of Mines,
Rourkela